

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**A.No. 59 of 2019 &
IA No. 1175 of 2019**

Dated : 2nd July, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

In the matter of :

**Indo Count Industries Ltd. and Pranavaditya
Spinning Mills Ltd.**

... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Anr.

... Respondent(s)

Counsel for the Appellant(s) : Mr. Hemant Singh
Mr. Ambuj Dixit

Counsel for the Respondent(s) : Mr. Anup Jain for R-2

ORDER

(IA No. 1175 of 2019 – for delay in filing reply)

For the reasons set out in the application, delay of 56 days in filing reply is condoned. IA stands disposed of.

Rejoinder shall be filed within two weeks' time i.e. on or before 15.07.2019 with advance copy to other side.

List the matter on **27.08.2019.**

**(Ravindra Kumar Verma)
Technical Member**

mk/mkj

**(Justice Manjula Chellur)
Chairperson**